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Madhya Pradesh Vritti Kar (Sanshodhan) Adhiniyam, 2010 9 of 2010

[01 April 2010]

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Madhya Pradesh Vritti Kar (Sanshodhan) Adhiniyam, 2010 9 of 2010

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An Act further to amend the Madhya Pradesh Vritti Kar Adhiniyam, 1995. Be it enacted by the Madhya Pradesh Legislature in the Sixty-first year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Madhya Pradesh Vritti Kar (Sanshodhan) Adhiniyam, 2010.
- (2) It shall come into force from 1st April, 2010.

2. Amendment Of Section 2:-

In Section 2 of the Madhya Pradesh Vritti Kar Adhiniyam, 1995 (No. 16 of 1995) (hereinafter referred to as the Principal Act), After clause (i), the following clause shall be inserted, namely:-

"(ia) "service" means service of any description which is made available to potential users for which valuable consideration is received or receivable;".

3. Amendment Of Schedule :-

In Schedule of the Principal Act, after serial number 9 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :-

"9A. A person engaged in the supply of service whose annual gross

receipts -

- (a) does not exceed rupees 3,00,000 Nil
- (b) exceeds rupees 3,00,000 but does not exceed rupees 5,00,000. Rupees 1000
- (c) exceeds rupees 5,00,000 but does not exceed rupees 8,00,000. Rupees 2000
- (d) exceeds rupees 8,00,000 Rupees 2500".